

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7989/2015

(Arising out of impugned final judgment and order dated 27-08-2015 in CRLMA No. 4136/2015 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

WITH SLP(Cr1) No. 8382/2016

Date : 14-12-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. Anand Grover, Sr. Adv.
 Mr. Chirag M. Shroff, AOR
 Mr. Rishi Kumar, Adv.
 Ms. Neha Sangwan, Adv.
 Ms. Mahima C. Shroff, Adv.

 Mr. Santosh Kumar Tripathi, AOR

For Respondent(s) Mr. Rohit K. Singh, AOR
 Ms. Deepika Kalia, Adv.
 Mr. Gautam Kumar Singh, Adv.
 Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by the learned counsel for the respondents seeking adjournment for filing counter affidavit.

As prayed, four weeks' time is granted.

List these matters after four weeks.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER